

(23)

Central Administrative Tribunal
Principal Bench, New Delhi.

DA-2425/98

New Delhi this the 14th day of March, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Panny Lal Yadav,
S/o Sh. Lalita Prasad,
R/o Laxmi Nagar,
New Delhi.

.... Applicant

(through Sh. M.K. Gaur, proxy for Sh. Yogesh Sharma, Advocate)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
Govt. of India,
Army Head Quarters,
New Delhi.
2. The Director General,
Dept. of Military Diary,
Army Head Quarters,
Sena Bhawan,
New Delhi.
3. The Officer-in-Charge,
Military Dairy Farm,
Govt. of India,
Ministry of Defence,
Bareilly (UP).

.... Respondents

(through Sh. Gajender Giri, proxy for Sh. A.K. Bhardwaj, Advocate)

ORDER (ORAL)

Learned proxy counsel appearing on behalf of applicant's counsel seeks an adjournment. The said request is not accepted. It is noticed that adjournments were sought on earlier occasions also, namely, 25.2.2000, 29.02.2000 & 10.03.2000 and on 01.03.2000 none was present on his behalf. In the circumstances, the O.A. is dismissed for default and non-prosecution.



(Dr. A. Vedavalli)
Member(J)

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